

reasonable price. I also request the Minister to make a statement in the House on this matter.

(vii) Immediate steps needed to check the Trend of rise in Price of Essential Commodities

SHRI CHINTAMANI PANIGRAHI (Bhubaneswar): That in spite of the reported assertions of the government that the overall prices situation had considerably improved, the price of most essential commodities have registered a noticeable increase in the past three months. It was stated by the government that the wholesale price index had moved down by 2 per cent. But it has no logical effect in the retail prices of essential commodities. The price of arhar dal; chana dal, mustard oil and vanaspathi has shot up like anything. Similarly vegetable prices show no sign of taking downward trend either. Tomatoes and onions which are normally available at reasonable prices at this time have also gone beyond the reach of common man. In view of these rising trends of prices of essential commodities I urge upon the government to take immediate and drastic steps for curbing this rising trend of retail prices.

(viii) Demand for a "Polyster Filament Yarn" Factory in Warangal District of Andhra Pradesh

SHRI C. JANGA REDDY (Hanamkonda): The hon. Minister for Industry, Shri Narayan Dutt Tiwari has announced that the Government of India had decided to start an industry worth Rs. 140 crores of POLYSTER FILAMENT YARN' in Andhra Pradesh. More industries are coming in Hyderabad and border districts of Hyderabad city, i.e. Nalgonda, Mahabubnagar, Medak and Ranga Reddy. Day by day due to industries the population of the city and also the surrounding area of the city are becoming more crowded. As a result, people are not getting civic amenities like water, electricity and sewage facilities, and there is air pollution. The Warangal district border is 70 km. from Hyderabad city and its airport. In Warangal district lot of unemployment problem is prevailing as com-

pared to other districts. There are no adequate irrigation facilities. This area has low rainfall in Andhra Pradesh. There are some areas like Jangaon, Ghana-pur, Kodakandla and Chuiyal (old taluks) which are chronic drought area declared by the Government of India and the Government of Andhra Pradesh. Due to non-availability of the ground water the drought-prone area programme is not being successfully implemented. So, the people are migrating and there is frustration among the youth. The only way open is to provide employment by establishing more industries. The people of Warangal district were hopeful of a Coach Factory. But in the interest of national integration, the coach factory is shifted to Punjab. At least 'Polyster Filament Yarn' industry may be established in Warangal district. The State Government of Andhra Pradesh is ready to provide all the facilities such as land at cheaper rate as the above lands are not useful for agricultural purposes due to non-availability of water.

In view of the above facts, I request the Central Government to set up the above factory in Warangal and provide employment to the unemployed youth of Warangal i.e. Jangaon, and Kazipet.

[Translation]

(ix) Need to Look into the Grievances of Postal Employees in the Country

DR. V. VENKATESH (Kolar): *A very large number of people of the country is depending upon Postal facilities. But the Postal Service is becoming worse day by day. Fifteen years ago, ours was the best Postal service in the world. But now its condition is not good. The Central Government, which has given much importance to tele-communications has ignored the Postal services.

There are temporary employees in the Postal department who work for five hours a day and get only Rs. 150/- per month. Even the officers in the department

*The speech was originally delivered in Tamil.

[Dr. V. Venkatesh]

do not get the salary of Class IV employees of LIC or a bank. About one third of the 7.5 lakh employees belong to Class IV category who get only Rs. 3/- as their annual increment.

The number of employees has been reduced in the RMS office. Vacancies are not being filled. Those who pass the departmental examination are not promoted. The Postal bags are not durable. Now there is a proposal to keep the letter boxes at a distance of one kilometre.

In spite of all these difficulties the Postal department works for the progress of the country without resorting to strike or agitation. Therefore I request the hon. Minister to look into the grievances of these employees to enable them to serve the country to the best of their ability.

The Lok Sabha Then Adjourned for Lunch Till Ten Minutes Past Fourteen of the Clock.

The Lok Sabha Re assembled After Lunch at Fourteen Minutes Past Fourteen of the Clock.

[MR. DEPUTY SPEAKER *in the Chair*]

STATUTORY RESOLUTION RE :
DISAPPROVAL OF AIRCRAFT
(AMENDMENT) ORDINANCE,
1985 AND
AIRCRAFT (AMENDMENT) BILL

[*English*]

SHRI C. JANGA REDDY (Hanamkonda) : I beg to move :

“That this House disapproves of the Aircraft (Amendment) Ordinance, 1985 (Ordinance No. 7 of 1985) promulgated by the President on the 16th October, 1985”

[*Translation*]

Mr. Deputy Speaker, Sir, the Ordinance was promulgated on 16th October and side by side summons to convene the present session of the Parliament were also issued on 16th of October. I would like to

ask whether this could not have been postponed for a month. This could have been brought in the form of a Bill. Before 1983, the Andhra Pradesh Government was known as a Government of ordinances. Due to repeated promulgation of ordinances in that State, the Congress Government ruling there was overthrown and Telugu Desam came to power. The copy of the notice issued by the President for convening Lok Sabha is with me. I will read it out to you.

[*English*]

This notice was issued by the President on 16th of October to Summon the Lok Sabha at 11.00 AM on 18th November, and this Ordinance was also signed by the President on 16th of October.

[*Translation*]

The Fundamental rights of the people are being usurped through this ordinance. It is mentioned in it that Shri B.N. Kripal is conducting an inquiry into the air crash which took place due to bomb explosion in June, *in camera* so that the Press people could not go there. You have assigned two reasons for it. First, the publication of the proceedings in the newspapers will cause some harm and secondly the witnesses have fear of the terrorists in their mind so it is not proper to reveal their names. That is why *in camera* inquiry is being conducted. Under the inquiry Commission Act the judge has got full authority to conduct the inquiry in the “open” or “*in camera*”. During emergency the Bhargava Commission, which was inquiring into the activities of naxalities, had decided to conduct the inquiry *in camera*. Similarly Shri B.N. Kripal may also use his powers. It has not been mentioned here that he had written to the Central Government to amend the rule 75. The Government have got the power to change the rule 75. In case it is implemented within a period of three months, then Section 14 also will have to be changed. In this case, you may frame a separate clause or you may limit it till the completion of the inquiry. It is not proper to change it permanently. I will read out Section 14.